

and expansion of crypto-currencies. The Government has cautioned the public against dealing with crypto currencies and have also announced that it will take all measures to eliminate use of these crypto-assets in financing illegitimate activities or as part of the payment system.

(c) Notices were issued in appropriate cases following surveys under section 133/A of the Income tax Act, 1961 on 13/12/2017 at nine Bitcoin/ Crypto-currency exchanges located in Bengaluru, Mumbai, Delhi, Pune and Hyderabad.

Large cash deposits by persons with low tax profile

1986. SHRI RAMKUMAR KASHYAP: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Income Tax Department has identified several lakh individuals whose tax profiles are found to be inconsistent with the large cash deposits in old 1000 and 500 rupees notes post demonetization;

(b) if so, what are the details thereof including the amount deposited by each individual; and

(c) what action has been taken against such persons?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) and (b) Yes, Sir. Till date, in three phases of 'Operation Clean Money' (OCM), Income Tax Department (ITD) has identified around 22.69 lakh 'persons' whose tax profile was found to be inconsistent with the cash deposits made by them during the demonetisation period.

Total cash to tune of ₹ 5.27 lakh crore has been found to be deposited in bank-accounts in case of these 22.69 lakh taxpayers during the demonetisation period. However, the unaccounted income in such transactions, if any, can be quantified only after completion of the verification/assessment process.

(c) Action taken against such 'persons' by the ITD is as under:—

(i) On the basis of approved risk criteria, cases involving huge cash deposits were selected for e-verification in the first phase of 'OCM'. Under e-verification, the ITD had sought explanation regarding source (s) of cash deposits which was to be filed electronically through the e-filing portal *i.e.* <https://incometaxindiaefiling.gov.in>. More than 11 lakh responses have been received so far.

- (ii) Information regarding cash-deposits was made available to the field formation also, using an internal online portal for effective monitoring and follow-up.
- (iii) Information regarding high risk cases was also shared with the Investigation units of ITD for conducting search and other investigations.
- (iv) Filing of return by 'persons' who made huge cash deposits during the demonetisation period was monitored and 'persons' who did not file their returns by the due date were identified "or issue of notice under section 142 (1) of the Income Tax Act, 1961. Till now, such notices have been issued to 2.40 lakh 'persons' who had deposited cash of ₹ 10 lakh or more but have not yet filed their return of income.

Allocation/expenditure under Budget Head

1987. SHRI C.P. NARAYANAN: Will the Minister of FINANCE be pleased to state:

- (a) the name of Ministry/Department allocating funds under objects head codes 01 and 36 under Major Heads, Sub Major Heads and Minor Heads dedicated for SCs/STs;
- (b) whether these allocations/expenditures are in compliance of Section 17 of Rule 230 of General Financial Rules, 2017;
- (c) if not, the reasons therefor; and
- (d) if so, the status of allocations/expenditure under each budget head since 2013-14 and status of employment of SCs/STs in total departmental strength at each pay scale?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RADHAKRISHNAN P.): (a) to (d) The required information is not centrally maintained in Ministry of Finance and the same is being collected from the concerned Ministries/ Departments.

Inability of insurance companies to bid for NHPS

1988. SHRI D. RAJA: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the insurance companies have informed Government that they will not be able to bid for the National Health Protection Scheme (NHPS) announced in the Union Budget for 2018-19 with the proposed annual premium of around ₹ 1000/- per family; and
- (b) if so, the details thereof and Government's reaction thereto?